NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH CA NO.29/2016

IN CP NO. 72/Chd/2016

Mr. Pradeep Chaudhary & Ors.

...Petitioners.

Versus

M/s New Suraj Transport Co. Pvt. Ltd. & Ors.

...Respondents.

Present:

Mr. Rajansh Thukral, Advocate for petitioners.
Mr. Alok Kumar, Jain and Mr. Sandean Saini

Mr. Alok Kumar Jain and Mr. Sandeep Saini Advocates for respondent Nos.5 & 9 to 13.

Mr. Neeraj Khanna, Advocate for respondent Nos. 2 to 4.

Mr. Alok Kumar Jain, Advocate seeks to file the Power of Attorney on behalf of respondent Nos. 5 and 9 to 13 and submits that he is moving an application today for setting aside the ex-parte proceedings against the respondents. Let the same be filed with the Registry along with Power of Attorney and a copy of the same be supplied to the petitioners' counsel within two days. Mr. Neeraj Khanna, Advocate has filed Memo of Appearance on behalf of respondent Nos. 2 to 4 and seeks time to file similar application. Let the same be filed with the Registry along with the Power of Attorney within two days, with copy advance to the counsel opposite. Both the counsel for respondents have accepted notice of CA No.29/2016.

Matter be now posted for 22.02.2017. The petitioners would file reply to the application for setting aside the ex-parte proceedings, at least two days before the date fixed. Respondents are also directed to file reply to CA No.29/2016 during the aforesaid period.

(Justice/R.P. Nagrath) Member (Judicial)

February 06, 2017